The Calcutta Police Act, 1898

Act 1 of 1898

Keyword(s):
Central Act Extension, The Police Act, 1861
Bengal Act I of 1898
(The Calcutta Police Act, 1898.)

REPEALED IN PART Act I of 1903.
REPEALED IN PART Ben. Act I of 1939.
AND AMENDED.

Adapted

(b) The Adaptation of Laws Order, 1950.

(25th May, 1898.)

An Act to extend certain portions of the Police Act, 1861 to the Town and Suburbs of Calcutta.

WHEREAS it is expedient to extend certain portions of the Police Act, 1861 as amended by the Police Act (1861) Amendment Act, 1895, to the Town and Suburbs of Calcutta, subject to the modifications hereinafter appearing;

AND WHEREAS, the said Acts having been passed by the Governor General of India in Council, the previous sanction of the Governor General has been obtained, under section 5 of the Indian Councils Act, 1892, to the passing of this Act;

It is hereby enacted as follows:

1. (1) This Act may be called the Calcutta Police Act, 1898; 2

(2) (Commencement.) Rep. by s. 4 and the Third Sch. of the Amending Act, 1903 (1 of 1903).

2. The portions of the Police Act, 1861 as amended by the Police Act (1861) Amendment Act, 1895, which are specified in the first column of the Schedule to this Act are hereby extended, subject to the modifications set forth in the second column of that Schedule, to—

(1) the town of Calcutta, as defined in section 3 of the Calcutta Police Act, 1866, and

(2) the area to which the Calcutta Suburban Police Act, 1866 applies by virtue of any notification published under section 1 thereof.

LEGISLATIVE PAPERS.—For Statement of Objects and Reasons, see the Calcutta Gazette of 1898, Part IV, page 533; for Report of Select Committee, see ibid, page 537; and for Proceedings in Council, see ibid, Supplement, pages 533, 689, 708, 1007, 1014 and 1025.

LOCAL EXTENT.—This Act extends to the Town and Suburbs of Calcutta—see section 2.

The word "and" was repealed by s. 4 of, and the Third Sch. 10, the Amending Act, 1903 (Act I of 1903).

These words and figures were substituted for the words, figures and brackets "Bengal Act II of 1866 (an Act to provide for the better regulation of the Police within the suburbs of the Town of Calcutta)" by s. 2 of, and the First Sch. 10, the Bengal Repealing and Amending Act, 1938 (Ben. Act I of 1939.)
THE SCHEDULE

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<th>Portions of the Police Act, 1861, extended.</th>
<th>Modifications.</th>
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<td>So much of section 1 as —</td>
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<td>(a) defines &quot;property,&quot; &quot;person&quot; and &quot;month&quot; and * * *</td>
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<td>Section 15</td>
<td>In sub-section (1) after &quot;them&quot; insert &quot;or of any persons resorting to such area.&quot;</td>
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<td>In sub-section (2), for &quot;The Inspector-General of Police or other officer authorized by the &quot;[State Government] in this behalf&quot; read &quot;the Commissioner of Police.&quot;</td>
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<td>In sub-section (4), for &quot;The Magistrate of the district&quot; read &quot;Such officer as the[State Government] may appoint in this behalf or, in the suburbs the Magistrate of the 24-Parganas,&quot; and for &quot;the Magistrate's&quot; read &quot;such officer's or Magistrate's.&quot;</td>
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<td>Section 15A</td>
<td>In sub-section (1), after &quot;them&quot; insert &quot;or of any persons resorting to such area;&quot; omit the words &quot;being an inhabitant of such area;&quot; and for &quot;the Magistrate of the district or of the subdivision of a district within which such area is situated&quot; read &quot;the officer appointed under section 15, sub-section (4), or, in the suburbs, the Magistrate of the 24-Parganas.&quot;</td>
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<td>In sub-section (2), for &quot;the Magistrate of the district&quot; read &quot;the officer appointed as aforesaid, or, in the suburbs, the Magistrate of the 24-Parganas,&quot; and for clause (c) read:—</td>
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<td>(c) assess the proportion in which the same shall be paid —</td>
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<td>(i) by the inhabitants of the area specified in the proclamation (other than the applicant), or</td>
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1 The entry "(b) relates to number and gender" was repealed by s. 3 of, and the Second Sch. to, the Bengal Repealing and Amending Act, 1938 (Ben. Act 1 of 1939).

2 The words "Provincial Government" were originally substituted for the words "Local Government" by paragraph 4 (I) of the Government of India (Adaptation of Indian Laws) Order, 1937, and thereafter the word "State" was substituted for the word "Provincial" by paragraph 4 (I) of the Adaptation of Laws Order, 1950.
The Calcutta Police Act, 1898.

(The Schedule.)

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| (ii) by the inhabitants of the area of which the persons resorting as aforesaid are inhabitants, or |
| (iii) by the inhabitants of both the said areas, who shall not have been exempted from liability to pay under the next succeeding sub-section. |

In the proviso to sub-section (2), before "Magistrate insert "said officer or,"

and for "such area" read "the area specified in the proclamation.".

In sub-section (4), for "the Magistrate of the district" read "the officer appointed as aforesaid or the Magistrate of the 24-Parganas".

Section 16

In sub-section (1) for "sections 13, 14, 15 and 15A" read "sections 15 and 15A".

In sub-sections (1) and (3), for "the Magistrate of the district" read "the officer appointed under section 15, sub-section (4), or the Magistrate of the 24-Parganas, as the case may be".

In sub-section (1), for "in the manner provided by sections 386 and 387 of the Code of Criminal Procedure, 1882, for the recovery of fines" read "under the provisions of the Code of Criminal Procedure for the time being in force in relation to the issue and execution warrants for the levy of fines.".

In sub-section (2), for "All moneys" paid or recovered under sections 13, 14 and 15 shall be credited to a fund to be called "the General Police Fund" and read "All moneys paid or recovered under section 15.".

In sub-section (3), for "that section" read "the said section 15A.".

In sub-section (2), omit the words "When the whole or any part of this Act shall have been so extended.".

In clause (a) of sub-section (2) for "Magistrate" read "the officer appointed under section 15, sub-section (4), the Magistrate.".

Section 46, sub-sections (2) and (3)